

Central Administrative Tribunal
Principal Bench

C.P. No. 699 of 2001
IN
O.A. No. 230 of 2000

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New Delhi, dated this the 29th April, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)

Smt. Nirmal Devi Sharma
W/O Sh. Moti Ram Sharma
R/O B-1/15, DDU Complex
Hari Nagar, Delhi. Petitioner
(By advocate: None)

VERSUS

1. Adarsh Mishra,
Secretary (Medical),
Govt. of NCT of Delhi,
5, Shyam Nath Marg, Delhi.
2. Sh. V.S. Benarjee,
Joint Secretary Cum P.H.C.
J.L. Marg, Delhi-2
3. Sh. V.K. Sinha,
Medical Supdt. D.D.U.
Hospital, Hari Nagar Delhi-64.
4. Sh. Naveen Chand,
O.T. Astt. C/O Medical Supdtt,
G.T.B Hospital, New Delhi. Respondents
(By advocate: Shri Vijay Pandita)

ORDER (ORAL)

S.R. ADIGE, VC (A)

None has appeared on behalf of applicant.

2. We have heard Vijay Pandita, counsel for respondents on CP 699/2001, in which it has been alleged that respondents have committed contumacious non-compliance of the Tribunal's order dated 31.5.2001 in OA 230/2000.

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(2)

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3. In the light of the respondents' order dated 14.2.2002, we find that the Tribunal's order has been substantially complied with and no cause for initiating contempt proceedings arises. If applicant is aggrieved by the aforesaid order dated 14.2.2002, we give liberty to him to challenge the same in accordance with law, if so advised.

4. As respondents have tendered appology in respect of delay in filing issuing orders the same is condoned.

5. Giving liberty as aforesaid CP dropped.
Notices are discharged.

S. Raju
(Shanker Raju)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)

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